CENTRAL ADMINISTRATIVE TRIBUNAL

## ALLAHABAD BENCH

### THIS THE 8TH DAY OF APRIL 1997

Contempt petition No. 2 of 1997

Τn

Original Application No.843 of 1992

HON.MR.JUSTICE B.C.SAKSENA, V.C.

### HON.MR.S.DAS GUPTA, MEMBER(A)

V.G. Sharma, S/o late Shri Munshi lal Sharma, aged 56 years, r/o 1/103 Jai Sia ram Kutir Surendra Nagar, Aligarh

Applicant

Versus

Sri U.S. Pandey, I.T.S Telecom District Manager Aligarh

Respondent

# O R D E R(Oral)

#### JUSTICE B.C.SAKSENA, V.C.

The learned counsel for the applicant no doubt has been granted general adjournment of his cases due to his illness but since it is a contempt petition and the role of a counsel for the applicant ends once the contempt petition is filed and the alleged act of the counsel for Tribunals the respondent is brought to the notice. Thereafter the matter is between the court and the contemner. been taken through the pleadings and the order passed in OA 843/92. The order of punishment dated 18.5.91 imposing the penalty of stoppage of increments with cumulative effect of three years have been quashed and fit provided in the order that the applicant shall be entitled to all the consequential benefits of the quashing of the impugned order of penalty including arrears of salary based on the increments withheld to be paid within a

period of three months from the date of communication of this order.

2. In the counter affidavit the respondents have averred that the amount on account of the withheld increments as also the DA have been paid to the applicant. Not only that the applicant's case for lateral advancement in JTO's cadre has also been sanctioned to the applicant w.e.f. 4.11.92 to 18.2.97. In view of the said averments in the counter we are satisfied. The respondents have complied with certain delay. Reason for the delay has also been satisfactorily explained in the counter. In view of the above, the contempt petition fails. Notices issued to the respondents are discharged.

MEMBER(A)

VICE CHAIRMAN

Dated: April 8th 1997

Uv/